

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 51 of 2013

Dated: 1st April, 2013

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

**Tamil Nadu Generation & Distribution
Corporation Ltd. Appellant (s)**

Versus

**Central Electricity Regulatory Commission
& Ors. ... Respondent (s)**

Counsel for the Appellant (s): Mr. S. Vallinayagam

**Counsel for the Respondent(s): Mr. M.G. Ramachandran
Ms. Swagatika Sahoo for R.2
Mr. Anand K. Ganesan
Ms. Swapna Seshadri for R.3**

ORDER

It is represented that all the Respondents have been served and the affidavit of service has been filed.

Mr. M.G. Ramachandran undertakes to file Vakalatnama on behalf of Respondent No.2 and Mr. Anand K. Ganesan undertakes to file Vakalatnama on behalf of Respondent No.3 and they seeks some time to file the reply. Accordingly, they are directed to file the same on or before 22.04.2013 after serving copy on the other side.

Post the matter on **30.04.2013**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**(V.J. Talwar)
Technical Member
ts/rkt**

**(Justice M. Karpaga Vinayagam)
Chairperson**